

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 2084**

**TO BE ANSWERED ON THE 20<sup>TH</sup> DECEMBER, 2022/ AGRAHAYANA 29, 1944  
(SAKA)**

**WOMEN INMATES**

**2084. SHRI KARTI P. CHIDAMBARAM:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether there is only fifteen States/UTs jails exclusively meant for women and if so, the reasons therefor, State/UT-wise;**

**(b) whether it is a fact that the capacity of women jails is less than the actual number of women prisoners in the country and if so, the details thereof;**

**(c) whether the Government maintains a database of children of women prisoners who are above the age of six years and living in Child Care Institutions or with next of kin and if so, the details thereof;**

**(d) whether the Government has done any study to assess the state of children of women prisoners and if so, the details thereof;**

**(e) whether there is any proposal in place to grant bail to under-trial women who have spent one third of their maximum possible sentence, based on the recommendation of the report titled 'Women in Prisons' in 2018; and**

**(f) if not, the reasons therefor?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI AJAY KUMAR MISHRA)**

**(a) and (b): The National Crime Records Bureau (NCRB) compiles prison statistics reported to it by the States and Union Territories (UTs) and publishes the same in its annual publication "Prison Statistics India".**

**The latest published report is of the year 2021. State/UT-wise number of exclusive women prisons, their available capacity and inmate population as on 31<sup>st</sup> December, 2021 are given in Annexure. As against the available capacity of 6767 inmates in the exclusive Women jails, the inmate population is 3808. 'Prisons'/'persons detained therein' is a "State List" subject under List II of the Seventh Schedule to the Constitution of India, who are competent to set up exclusive Women jails in their jurisdictions, as per local need and requirement.**

**(c): Specific data in this regard is not maintained by NCRB.**

**(d): Administration and management of prisoners, including the children of women prisoners in jails, is the responsibility of respective State Governments. Specific information of any study carried out in this regard is not available. The Model Prison Manual 2016 circulated to all States and UTs by the Ministry of Home Affairs (MHA), inter-alia, provides guidance on facilities to be extended to women prisoners and their children.**

**(e) and (f): Prisoners are granted bail in accordance with the provisions of law and on the orders of the Court. However, the recommendations made by the Ministry of Women and Child Development in its Report titled 'Women in Prisons' were shared by MHA with all States and UTs for implementation of the suggestions made in the Report.**

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**State/UT-wise number of exclusive women prisons, their available capacity and inmate population as on 31<sup>st</sup> December, 2021**

S. No.	State/UT	Number of Women Prisons	Available capacity	Inmate Population
1	ANDHRA PRADESH	2	280	151
2	ARUNACHAL PRADESH	0	0	0
3	ASSAM	0	0	0
4	BIHAR	2	202	234
5	CHHATTISGARH	0	0	0
6	GOA	0	0	0
7	GUJARAT	2	410	203
8	HARYANA	0	0	0
9	HIMACHAL PRADESH	0	0	0
10	JHARKHAND	0	0	0
11	KARNATAKA	1	100	94
12	KERALA	3	232	91
13	MADHYA PRADESH	0	0	0
14	MAHARASHTRA	1	262	286
15	MANIPUR	0	0	0
16	MEGHALAYA	0	0	0
17	MIZORAM	1	96	55
18	NAGALAND	0	0	0
19	ODISHA	1	55	15
20	PUNJAB	1	320	221
21	RAJASTHAN	7	998	453
22	SIKKIM	0	0	0
23	TAMIL NADU	5	2018	574
24	TELANGANA	1	260	283
25	TRIPURA	0	0	0
26	UTTAR PRADESH	2	540	309
27	UTTARAKHAND	0	0	0
28	WEST BENGAL	1	314	280
29	A & N ISLANDS	0	0	0
30	CHANDIGARH	0	0	0
31	DNH & DAMAN DIU	0	0	0
32	DELHI	2	680	559
33	JAMMU & KASHMIR	0	0	0
34	LADAKH	0	0	0
35	LAKSHADWEEP	0	0	0
36	PUDUCHERRY	0	0	0
	<b>TOTAL</b>	<b>32</b>	<b>6767</b>	<b>3808</b>